

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-609(ND)/2017

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2020**

**NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt.
Ltd.**

SECTION: 7 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


Present for the Petitioner: Dr. U.K. Chaudhary, Sr. Advocate with Mr. P. Nagesh & Mr. Dhruv Gupta, Advocates

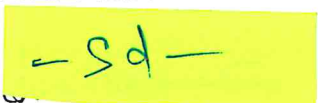
Present for the Respondent: Mr. Saurabh Kalia & Mr. Harshit Agarwal, Advocates

ORDER

It is being brought to the notice of this Bench, that despite specific directions given vide order dated 28.11.2018, the ex-Directors have never appeared before this Bench.

Fresh notice be issued to the promoters for 21st January, 2020. Dasti. Police aid be taken if required in effecting service on them who are stated to be on bail. Since this petition is shrouded with several allegations of fraud on account of multiple sales, a formal complaint be made by the Authorise Representative of the allottees which shall be referred to the EOW cell of the Delhi Police for registering the FIR and investigating the matter. The Resolution Plan shall be listed for consideration on 21st January, 2020, the next date fixed in this case.


**(L.N. Gupta)
Member (T)**


**(Ina Malhotra)
Member (J)**

(Ginni)